



R F D

(Results-Framework Document)

for

Department of Justice

(2012-2013)

Section 1: Vision, Mission, Objectives and Functions

Vision

Facilitating administration of Justice that ensures easy access and timely delivery of Justice to all.

Mission

Ensuring adequacy of courts and judges, including servicing of appointment of Judges to the higher judiciary, modernization of courts and procedures, policies for judicial reforms towards improved justice delivery.

Objective

- 1 Providing adequate number of Judges in the Higher Judiciary
- 2 Formulating and facilitating the Agenda for Justice Delivery and Judicial Reforms through National Mission for Justice Delivery and Legal Reforms.
- 3 Assisting development of judicial infrastructure (Centrally Sponsored Scheme)
- 4 Facilitating ICT- enablement and connectivity of courts.
- 5 Facilitating setting up of various types of courts, within the mandate of the Department
- 6 Monitoring of the physical and financial progress of Thirteenth Finance Commission(TFC) grants
- 7 Facilitating access to Justice for the marginalized in seven Project States and developing replicable models for implementation by NALSA/SLSAs .(Department of Justice – UNDP Programme)
- 8 Supporting the National Judicial Academy and facilitating its utilization as a resource centre.

Functions

- 1 Appointment, resignation and removal of the Chief Justice of India, Judges of the Supreme Court of India and High Courts, their salaries, rights in respect of leave of absence(including leave allowances), pensions and travelling allowances.
- 2 Constitution and organisation (excluding jurisdiction and powers) of the Supreme court (but including contempt of such Court) and the fees taken therein.
- 3 Constitution and organisation of the High Courts and the courts of Judicial Commissioners except provisions as to officers and servants of these courts.
- 4 Constitution and organisation of courts in the Union Territories and fees taken in such courts.
- 5 Monitoring Physical and Financial progress under XIII Finance Commission award.
- 6 Collection of data on institution, disposal and pendency of cases in courts and monitoring the status of under trial prisoners.
- 7 Improving access to justice and facilitating reduction in pendency and delays through National Mission for Justice Delivery and Legal Reforms.

Section 1: Vision, Mission, Objectives and Functions

- 8 Creation of All India Judicial Service (AIJS).
- 9 Implementation of various schemes to facilitate development and modernization of infrastructure for judiciary
- 10 Operationalisation of National Mission for Justice Delivery and Legal Reforms.
- 11 Strengthening Department of Justice – e-office, revamp official website, training and augmentation of human resources.

Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	Very Good	Good	Fair	Poor
						100%	90%	80%	70%	60%
[1] Providing adequate number of Judges in the Higher Judiciary	22.00	[1.1] Processing of proposals for appointment of judges in High Court/Supreme Court.	[1.1.1] Approval/ Rejection of names recommended (Cases received up to 30.09.2012)	Percentage	10.00	100	95	90	85	80
		[1.2] Processing of appointment of Additional Judges as Permanent Judges and Extension of tenure of Additional Judges.	[1.2.1] Proposals processed (Cases received up to 30.09.2012)	Percentage	7.00	100	95	90	85	80
		[1.3] Processing of Proposal of transfer of Judges of High Courts	[1.3.1] Proposals processed (Cases received up to 31.12.2012)	Percentage	2.00	100	95	90	85	80
		[1.4] Triennial Review of Strength of Judges of High Courts	[1.4.1] Triennial Review initiated	Date	3.00	02/01/2013	15/02/2013	01/03/2013	15/03/2013	31/03/2013
[2] Formulating and facilitating the Agenda for Justice Delivery and Judicial Reforms through National Mission for Justice Delivery and Legal Reforms.	19.00	[2.1] Formulation of Action Plan	[2.1.1] Approval of the Governing Council	Date	3.00	30/09/2012	31/10/2012	30/11/2012	31/12/2012	31/03/2013
		[2.2] Fixing Time Line for achieving the targets incorporated in Action Plan	[2.2.1] Approval of time line by Governing Council	Date	3.00	01/12/2012	15/12/2012	31/01/2013	28/02/2013	31/03/2013
		[2.3] Finalization of Reports of Sub- Groups	[2.3.1] Approval of the Report of Sub-Groups by Governing Council	Date	3.00	30/09/2012	31/10/2012	30/11/2012	31/12/2012	31/03/2013
		[2.4] Pendency Reduction Drive	[2.4.1] Initialiation of Drive with proper Templates	Date	2.00	31/07/2012	31/08/2012	30/09/2012	31/10/2012	31/12/2012
		[2.5] Reduction in pendency.	[2.5.1] Cases disposed of (In Lakh)	Number	4.00	28	25	20	18	15
		[2.6] Enactment of the Judicial Standards and	[2.6.1] Moving for consideration and	Date	2.00	30/06/2012	30/09/2012	31/12/2012	30/03/2013	31/03/2013

Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	Very Good	Good	Fair	Poor
						100%	90%	80%	70%	60%
		Accountability Bill 2010.	passage of the Bill in Rajya Sabha							
		[2.7] Enactment of the Constitution (114th Amendment) Bill 2010 to increase the age of retirement of High Court Judges.	[2.7.1] Moving for discussion and passage of the Bill in Parliament.	Date	2.00	31/12/2012	28/03/2013	29/03/2013	30/03/2013	31/03/2013
[3] Assisting development of judicial infrastructure (Centrally Sponsored Scheme)	8.00	[3.1] Finalising and Release of statewise allocation of funds	[3.1.1] Intimation of State-wise Allocation	Date	4.00	15/05/2012	30/05/2012	15/06/2012	30/06/2012	15/07/2012
			[3.1.2] Issue of Sanction within 45 days of receipt of complete proposal	Percentage	4.00	90	80	75	70	65
[4] Facilitating ICT- enablement and connectivity of courts.	10.00	[4.1] Monitoring of e-Courts Project.	[4.1.1] Review meetings	Number	2.00	12	11	10	9	8
		[4.2] Release of funds to NIC	[4.2.1] Release of funds within 30 days after receiving the proposal	Percentage	2.00	90	80	75	70	65
		[4.3] Operationalisation of the project	[4.3.1] Number of Courts computerised	Number of Courts	6.00	1124	1100	1000	900	800
[5] Facilitating setting up of various types of courts, within the mandate of the Department	7.00	[5.1] Release of funds for Gram Nyayalayas	[5.1.1] Issue of Sanction within 45 days of receipt of complete proposal	Percentage	4.00	90	80	75	70	65
		[5.2] Release of funds for Family courts.	[5.2.1] Issue of Sanction within 30 days of receipt of complete proposal	Percentage	3.00	90	80	75	70	65
[6] Monitoring of the physical and financial progress of Thirteenth Finance Commission(TFC) grants	9.00	[6.1] Monitoring meetings to facilitate implementation of TFC recommendation	[6.1.1] Meetings held	Number	1.50	4	3	2	1	0
		[6.2] Setting up of Morning/ Evening /Shift/ Special	[6.2.1] Courts setup	Number	3.00	2000	1500	1000	700	500

Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	Very Good	Good	Fair	Poor
						100%	90%	80%	70%	60%
		Magistrates Courts / Holiday Courts, etc.								
		[6.3] Holding Lok Adalats (Under 13th Finance Commission)	[6.3.1] Lok Adalats Held	Number	3.00	2800	2500	2300	2100	1900
		[6.4] Assessment of output and expenditure of the States	[6.4.1] Review of progress by the central review committee.	Number of reviews	1.50	5	4	3	2	1
[7] Facilitating access to Justice for the marginalized in seven Project States and developing replicable models for implementation by NALSA/SLSAs .(Department of Justice – UNDP Programme)	5.00	[7.1] Supporting justice delivery institutions, specifically NALSA, SLSA and SJA in 7 Project State to improve their service delivery and ensure enhanced access to justice of Marginalized People	[7.1.1] Module prepared for Judges on Human Trafficking and 2SLSAs supported in the training of para-legals volunteers.	Date	1.00	31/12/2012	31/01/2013	20/02/2013	--	--
		[7.2] Developing legal and representational capacity of CSOs and networks providing access to justice services to women and men belonging to disadvantaged groups	[7.2.1] Identifying and training lawyers, paralegals and SHGs to assist marginalised communities in the Projects States	Number	2.00	2000	1800	1600	1400	1200
		[7.3] Enhancing legal awareness of disadvantaged communities	[7.3.1] Persons made aware	Number	2.00	200000	180000	160000	140000	120000
[8] Supporting the National Judicial Academy and facilitating its utilization as a resource centre.	5.00	[8.1] Making funds available for the Activities of NJA	[8.1.1] Issue of Sanction within 30 days of receipt of complete proposal	Percentage	3.00	90	80	75	70	65
		[8.2] Identifying areas of collaboration including TFC grant on training	[8.2.1] Holding of Seminars / Workshops	Number	2.00	3	2	1	0	0

* Mandatory Objective(s)

Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	Very Good	Good	Fair	Poor
						100%	90%	80%	70%	60%
* Efficient Functioning of the RFD System	5.00	Timely submission of Draft for Approval	On-time submission	Date	2.0	05/03/2012	06/03/2012	07/03/2012	08/03/2012	09/03/2012
		Timely submission of Results for the year 2011-12 RFD	On-time submission	Date	1.0	01/05/2012	03/05/2012	04/05/2012	05/05/2012	06/05/2012
		Review the Strategic Plan	Finalise review of the Strategic plan for the next 5 years.	Date	2.0	10/12/2012	15/12/2012	20/12/2012	24/12/2012	31/12/2012
* Administrative Reforms	6.00	Implement mitigating strategies for reducing potential risk of corruption	% of implementation	%	2.0	100	95	90	85	80
		Develop an action plan to implement ISO 9001 certification	Finalize an action plan to implement ISO 9001 certification	Date	2.0	10/12/2012	15/12/2012	20/12/2012	24/12/2012	31/12/2012
		Identify, design and implement major innovations	Preparation of Action Plan	Date	0.5	05/07/2012	06/07/2012	07/07/2012	08/07/2012	09/07/2012
			Beginning of Implementation	Date	1.5	05/03/2013	06/03/2013	07/03/2013	08/03/2013	09/03/2013
* Improving Internal Efficiency / responsiveness / service delivery of Ministry / Department	2.00	Implementation of Sevottam	Review and resubmission of Citizen's Charter	Date	1.0	10/12/2012	15/12/2012	20/12/2012	24/12/2012	31/12/2012
			Independent Audit of implementation of public grievance redressal system	%	1.0	100	95	90	85	80
* Ensuring compliance to the Financial Accountability Framework	2.00	Timely submission of ATNs on Audit paras of C&AG	Percentage of ATNs submitted within due date (4 months) from date of presentation of Report to Parliament by CAG during the year.	%	0.5	100	90	80	70	60
		Timely submission of ATRs to the PAC Sectt. on PAC Reports	Percentage of ATRs submitted within due date (6 months) from date of presentation of Report to Parliament by PAC during the year.	%	0.5	100	90	80	70	60

* Mandatory Objective(s)

Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	Very Good	Good	Fair	Poor
						100%	90%	80%	70%	60%
		Early disposal of pending ATNs on Audit Paras of C&AG Reports presented to Parliament before 31.3.2012.	Percentage of outstanding ATNs disposed off during the year.	%	0.5	100	90	80	70	60
		Early disposal of pending ATRs on PAC Reports presented to Parliament before 31.3.2012	Percentage of outstanding ATRS disposed off during the year.	%	0.5	100	90	80	70	60

* Mandatory Objective(s)

Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value	Actual Value	Target Value	Projected Value for	Projected Value for
				FY 10/11	FY 11/12	FY 12/13	FY 13/14	FY 14/15
[1] Providing adequate number of Judges in the Higher Judiciary	[1.1] Processing of proposals for appointment of judges in High Court/Supreme Court.	[1.1.1] Approval/ Rejection of names recommended (Cases received up to 30.09.2012)	Percentage	45	81	95	100	100
	[1.2] Processing of appointment of Additional Judges as Permanent Judges and Extension of tenure of Additional Judges.	[1.2.1] Proposals processed (Cases received up to 30.09.2012)	Percentage	0	90	95	100	100
	[1.3] Processing of Proposal of transfer of Judges of High Courts	[1.3.1] Proposals processed (Cases received up to 31.12.2012)	Percentage	--	90	95	100	100
	[1.4] Triennial Review of Strength of Judges of High Courts	[1.4.1] Triennial Review initiated	Date	--	--	15/02/2013	--	--
[2] Formulating and facilitating the Agenda for Justice Delivery and Judicial Reforms through National Mission for Justice Delivery and Legal Reforms.	[2.1] Formulation of Action Plan	[2.1.1] Approval of the Governing Council	Date	--	--	31/10/2012	--	--
	[2.2] Fixing Time Line for achieving the targets incorporated in Action Plan	[2.2.1] Approval of time line by Governing Council	Date	--	--	15/12/2012	--	--
	[2.3] Finalization of Reports of Sub- Groups	[2.3.1] Approval of the Report of Sub-Groups by Governing Council	Date	--	--	31/10/2012	--	--
	[2.4] Pendency Reduction Drive	[2.4.1] Initialiation of Drive with proper Templates	Date	--	--	31/08/2012	--	--
	[2.5] Reduction in pendency.	[2.5.1] Cases disposed of (In Lakh)	Number	--	--	25	--	--
	[2.6] Enactment of the Judicial Standards	[2.6.1] Moving for consideration and	Date	--	--	30/09/2012	--	--

Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value FY 10/11	Actual Value FY 11/12	Target Value FY 12/13	Projected Value for FY 13/14	Projected Value for FY 14/15
	and Accountability Bill 2010.	passage of the Bill in Rajya Sabha						
	[2.7] Enactment of the Constitution (114th Amendment) Bill 2010 to increase the age of retirement of High Court Judges.	[2.7.1] Moving for discussion and passage of the Bill in Parliament.	Date	--	--	28/03/2013	--	--
[3] Assisting development of judicial infrastructure (Centrally Sponsored Scheme)	[3.1] Finalising and Release of statewise allocation of funds	[3.1.1] Intimation of State-wise Allocation	Date	--	--	30/05/2012	--	--
		[3.1.2] Issue of Sanction within 45 days of receipt of complete proposal	Percentage	--	--	80	100	100
[4] Facilitating ICT- enablement and connectivity of courts.	[4.1] Monitoring of e-Courts Project.	[4.1.1] Review meetings	Number	--	35	11	11	11
	[4.2] Release of funds to NIC	[4.2.1] Release of funds within 30 days after receiving the proposal	Percentage	--	100	80	100	100
	[4.3] Operationalisation of the project	[4.3.1] Number of Courts computerised	Number of Courts	--	--	1100	1149	--
[5] Facilitating setting up of various types of courts, within the mandate of the Department	[5.1] Release of funds for Gram Nyayalayas	[5.1.1] Issue of Sanction within 45 days of receipt of complete proposal	Percentage	--	--	80	100	100
	[5.2] Release of funds for Family courts.	[5.2.1] Issue of Sanction within 30 days of receipt of complete proposal	Percentage	--	--	80	100	100
[6] Monitoring of the physical and financial progress of Thirteenth Finance Commission(TFC) grants	[6.1] Monitoring meetings to facilitate implementation of TFC recommendation	[6.1.1] Meetings held	Number	2	4	3	4	4

Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value FY 10/11	Actual Value FY 11/12	Target Value FY 12/13	Projected Value for FY 13/14	Projected Value for FY 14/15
	[6.2] Setting up of Morning/ Evening /Shift/ Special Magistrates Courts / Holiday Courts, etc.	[6.2.1] Courts setup	Number	--	4537	1500	--	--
	[6.3] Holding Lok Adalats (Under 13th Finance Commission)	[6.3.1] Lok Adalats Held	Number	--	--	2500	--	--
	[6.4] Assessment of output and expenditure of the States	[6.4.1] Review of progress by the central review committee.	Number of reviews	--	--	4	--	--
[7] Facilitating access to Justice for the marginalized in seven Project States and developing replicable models for implementation by NALSA/SLSAs (Department of Justice – UNDP Programme)	[7.1] Supporting justice delivery institutions, specifically NALSA, SLSA and SJA in 7 Project State to improve their service delivery and ensure enhanced access to justice of Marginalized People	[7.1.1] Module prepared for Judges on Human Trafficking and 2SLSAs supported in the training of para-legals volunteers.	Date	--	--	31/01/2013	--	--
	[7.2] Developing legal and representational capacity of CSOs and networks providing access to justice services to women and men belonging to disadvantaged groups	[7.2.1] Identifying and training lawyers, paralegals and SHGs to assist marginalised communities in the Projects States	Number	--	--	1800	--	--
	[7.3] Enhancing legal awareness of disadvantaged communities	[7.3.1] Persons made aware	Number	--	--	180000	--	--
[8] Supporting the National Judicial Academy and facilitating its utilization as a resource centre.	[8.1] Making funds available for the Activities of NJA	[8.1.1] Issue of Sanction within 30 days of receipt of complete proposal	Percentage	--	--	80	--	--

Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value	Actual Value	Target Value	Projected Value for	Projected Value for
				FY 10/11	FY 11/12	FY 12/13	FY 13/14	FY 14/15
	[8.2] Identifying areas of collaboration including TFC grant on training	[8.2.1] Holding of Seminars / Workshops	Number	--	2	2	2	2
* Efficient Functioning of the RFD System	Timely submission of Draft for Approval	On-time submission	Date	--	--	06/03/2012	--	--
	Timely submission of Results for the year 2011-12 RFD	On-time submission	Date	--	--	03/05/2012	--	--
	Review the Strategic Plan	Finalise review of the Strategic plan for the next 5 years.	Date	--	--	15/12/2012	--	--
* Administrative Reforms	Implement mitigating strategies for reducing potential risk of corruption	% of implementation	%	--	--	95	--	--
	Develop an action plan to implement ISO 9001 certification	Finalize an action plan to implement ISO 9001 certification	Date	--	--	15/12/2012	--	--
	Identify, design and implement major innovations	Preparation of Action Plan	Date	--	--	06/07/2012	--	--
		Beginning of Implementation	Date	--	--	06/03/2013	--	--
* Improving Internal Efficiency / responsiveness / service delivery of Ministry / Department	Implementation of Sevottam	Review and resubmission of Citizen's Charter	Date	--	--	15/12/2012	--	--
		Independent Audit of implementation of public grievance redressal system	%	--	--	95	--	--
* Ensuring compliance to the Financial Accountability Framework	Timely submission of ATNs on Audit paras of C&AG	Percentage of ATNs submitted within due date (4 months) from date of presentation of	%	--	--	95	--	--

* Mandatory Objective(s)

Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value FY 10/11	Actual Value FY 11/12	Target Value FY 12/13	Projected Value for FY 13/14	Projected Value for FY 14/15
		Report to Parliament by CAG during the year.						
	Timely submission of ATRs to the PAC Sectt. on PAC Reports	Percentage of ATRS submitted within due date (6 months) from date of presentation of Report to Parliament by PAC during the year.	%	--	--	95	--	--
	Early disposal of pending ATNs on Audit Paras of C&AG Reports presented to Parliament before 31.3.2012.	Percentage of outstanding ATNs disposed off during the year.	%	--	--	95	--	--
	Early disposal of pending ATRs on PAC Reports presented to Parliament before 31.3.2012	Percentage of outstanding ATRS disposed off during the year.	%	--	--	95	--	--

* Mandatory Objective(s)

**Section 4:
Description and Definition of Success Indicators
and Proposed Measurement Methodology**

Sl. No.	Success Indicator	Unit	Description and Definition of Success indicators
1	Processing of proposals for appointment of judges in High Court/ Supreme Court.	Percentage	This indicates the percentage of proposals for appointment of Judges of the High Courts and Supreme Court processed for decision
2	Processing of appointment of Additional Judge as Permanent and Extension of Tenure of Additional Judges.	Percentage	This indicates the percentage of proposals of appointment of Judges of the High Courts Processed for decision.
3	Processing the proposal of transfer of Judges of High Courts.	Percentage	This indicates the number/ Percentage of proposals of transfer of Judges in the High Courts.
4	Formulation of action plan and fixing of Time for achieving targets incorporated in action Plan for the approval of Governing Council.	Date	Indicates the achievements relating to objectives of National Mission.

5	Finalisation and release of State wise allocation of funds under Centrally Sponsored Scheme sanction to be issued within 45 days of receipt of complete proposal	Percentage	Indicates the days within which financial assistance will be released to States on receipt of complete proposal from States
6	Initiation of Pending Reduction Drive with proper templates	Date	Indicates the success of various scheme/program launched by the National Mission for reduction of pendency in courts
7	Meetings to monitor implementation of TFC recommendations	Number	This indicates the number of meeting held with State and High Courts to monitor the progress of TFC grants
8	Review of Progress by Central Review Committee	Number	This indicates the number of meeting of the review committee in the Department of Justice to monitor the progress of TFC initiatives and to resolve various related issues.
9	Review Meetings to monitor eCourt Project	Number	This indicates the meetings held in the Department with the Representatives of e-Committee and NIC to monitor the progress in implementation of the Project. Video Conferencing is also held with respective High Courts.

10	Release of fund for Gram Nyayalayas within 45 days of receipt of complete proposal	Percentage	Indicates the days within which financial assistance will be released to States on receipt of complete proposal from States
11	Moving for consideration and passage of the Bill in Parliament	Date	This indicates the Date by which the Judicial Standards and Accountability , 2010 and the Constitution (114 th Amendment) Bill, 2010 is expected to be passed in Parliament.

Explanation of the Schemes

Sl.No.	Success Indicators	Explanation of the Schemes / Programmes
1.	2.1.1, 2.2.1 and 2.3.1	National Mission for Justice Delivery and Legal Reforms has been setup with the twin objectives of increasing access by reducing delays and arrears in the system and enhancing accountability through structural changes and by setting performance standards and capacities. An Advisory Council and a Governing Council have been constituted under the Chairmanship of Hon'ble Minister of Law and Justice.

2.	3.1.1 and 3.1.2	Centrally Sponsored Scheme for development of infrastructure facilities for the judiciary is being implemented since 1993-94 under which central assistance for construction of court buildings and residential quarters for judicial officers is released to augment the resources of the State Governments
3.	4.1.1, 4.2.1 and 4.3.1	Computerization of the District and Subordinate Courts (e-Courts Mission Mode Project) has been taken up under centrally sponsored scheme with the objective of enhancing judicial productivity and making justice delivery system more affordable and cost effective.
4.	5.1.1	The Gram Nyayalayas Act., 2008 has been enacted for establishment of Gram Nyayalayas at the grass root level for providing access to justice to citizens at their doorsteps. Grant is released to the States/UTs for setting up and operationalization of Gram Nyayalayas.
5.	6.2.1 and 6.3.1	The 13 th Finance Commission has allocated a grant of Rs.5000 Crores for the states over a period of 5 years between 2010-2015 for various initiatives for Justice Delivery including Morning/Evening/Shift/Special Magistrates Courts and Lok Adalats.

6.	7.3.1	Enhancing legal awareness of disadvantage communities through 15 Civil Society Organisations supported by Project under Justice Innovation fund and Justice Delivery Institutions in 7 Project States.
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- . Abbreviations used.
- . NIC. National Informatics Center
- . NALSA : National Legal Services Authority
- . SJA: State Judicial Academy
- . CSO: Civil Society Organization
- . SLSA: State Legal Services Authority
- . NJA: National Judicial Academy
- . TFC: Thirteenth Finance Commission
- . ICT: Information and Communication Technology
- . UNDP: United Nations Development Programme
- . IFD: Integrated Finance Division
- . DoE: Department of Expenditure
- . MoF: Ministry of Finance
- . SC: Supreme Court of India
- . HCs: High Courts
- . LAN : Local Area Network
- . SHG's : Self Help Groups.
- . UTs : Union Territories

**Section 5:
Specific Performance Requirements from other Departments**

Section 5
Specific Performance Requirements from other Departments

Sl.No.	Objectives	Performance Requirements from other Departments/State Government High Courts.
1	Providing adequate number of Judges in Higher Judiciary.	i) Receipt of the proposals from the Chief Justice of the respective High Courts. ii) Receipt of report on integrity. iii) Comments on the recommendees from the Chief Minister and the Governor of the State. iv) The advice of Chief Justice of India on proposals of appointment and extension of term. v) Proposal for Chief Justice of India for appointment of Supreme Court Judges, Chief Justice in High Courts and transfer of Judges.

2	Formulating and facilitating the Agenda for Justice Delivery and Judicial Reforms through National Mission for Justice Delivery and Legal Reforms.	<p>i) Post of Director/Deputy Secretary to be filled up by DOPT.</p> <p>ii) Action Plan to be approved by Advisory Council and Governing Council.</p> <p>iii) Action required on the part of the Ministry of Home Affairs, Ministry of Finance and the Department of Legal Affairs, Ministry of Road Transport and Highways etc. for policy and legislative changes.</p>
3	Reduction in Pendency	<p>i) The target set for reduction in pendency of cases will depend upon the decision on the format of the court to be set up for disposal of cases.</p> <p>ii) The decision on setting up of Special Courts/Fast Track Courts, etc. for reduction in pendency and the actual setting up of such courts will take time.</p> <p>iii) The case of Shri Brij Mohan Lal v/s UOI and others is going on in Supreme Court under which the Supreme Court is reviewing the progress of Fast Track Courts. The format of the court to be set up for reduction in pendency will also depend on the final out come of the case.</p>
4.	Monitoring of physical and financial progress of the TFC grants.	The State Governments are required to frame State Litigation policy, prepare Perspective Plan, Annual Plan and furnish Utilisation Certificates. Funds to be released by the Ministry of Finance, Department of Expenditure.

5	Assisting Development of Judicial Infrastructure (Centrally Sponsored Scheme)	<ul style="list-style-type: none"> i) Construction of courts buildings and residential accommodation for Judges/Judicial Officers is within the domain of the respective State Governments. ii) State Governments to initiate/complete the projects in time. iii) Further release of grant to the States is dependent upon the receipt of utilisation certificates from the State for previous releases. iv) Allocation of funds by the Ministry of Finance/Planning Commission. v) Release of funds from IFD (Ministry of Law & Justice).
6.	Facilitating ICT enablement of Courts	<ul style="list-style-type: none"> i) NIC is the implementing agency of this project. ii) The actual implementation of the project depends upon the performance of NIC. iii) Cooperation from various stakeholders like the State Governments and High Courts. iv) Allocation of funds by the Ministry of Finance/Planning Commission. v) Release of funds from IFD (Ministry of Law and Justice).

7	Assisting State Government for setting up of Gram Nyayalayas.	<ul style="list-style-type: none">i) Setting up Gram Nyayalayas is under the domain of the State Government.ii) State Government notifies Gram Nyayalayas after consultation with respective High Courts.iii) After the State Government notifies Gram Nyayalayas, State Governments send proposals to the Department of Justice.iv) The Department of Justice then seeks concurrence of IFD for release of funds.v) After concurrence of IFD, the funds are released to the State.
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Section 6: Outcome/Impact of Department/Ministry

Outcome/Impact of Department/Ministry	Jointly responsible for influencing this outcome / impact with the following department (s) / ministry(ies)	Success Indicator	Unit	FY 10/11	FY 11/12	FY 12/13	FY 13/14	FY 14/15
1 Providing adequate number of Judges in Higher Judiciary	High Courts , State Governments Intelligence Bureau, Supreme Court , PMO, President's Sectt.	No. of Judges appointed	Percentage			100	100	100
2 Assisting Development of Judicial Infrastructure	State Governments, Ministry of Finance, Planning Commission	Funds releaed on progressive utilization and implementation	Percentage	130	100	100	100	100
3 ICT enablement of Courts	National Informatics Center, State Governments, High Courts	No of Courts Computerised	Number		11800	1100	900	800
4 Policy for Judicial reforms		Moving for consideration and passage of the Judicial Standards and Accountability Bill 2010 in Parliament; Moving for consideration and passage of the Constitution (114th Amendment) Bill, 2010 in Parliament.	Date			30/06/2012		